

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 951 of 2017**

Irshad Ahamd @ Irshad Ahmad **Appellant**
Versus
The State of Jharkhand **Respondent**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
: HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Appellant : Mr. Gautam Kumar, Advocate
For the Respondent : Mr. Shekhar Sinha, P.P.

I.A. No. 3293 of 2021

09/08.09.2021 Heard Mr. Gautam Kumar, learned counsel for the appellant and Mr. Shekhar Sinha, learned P.P., for the State.

The appellant has renewed his prayer for bail during the pendency of this appeal through this interlocutory application.

Earlier the prayer for bail of the appellant was rejected in I.A. No. 2081 of 2020 vide order dated 03.09.2020.

It appears that the appellant had solemnized marriage with the deceased and on the day she has brought home she was smothered to death. P.W. - 4 Noorjahan Khatoon has specifically stated about the aforesaid facts.

The post mortem report reveals that the death had occurred on account of smothering.

In view of the above, we do not find any reason to reconsider the prayer for bail of the appellant during the pendency of this appeal. The prayer for bail of the appellant is, hereby, rejected.

I.A. No. 3293 of 2021 accordingly stands rejected.

(Rongon Mukhopadhyay, J.)

(Rajesh Kumar, J.)